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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.1694/97

dt.20-1-97

Between

M. Venkata Reddy

: Applicant

and

1. Union of India, rep. by  
Secretary  
Dept. of Posts  
New Delhi

2. The Supdt. of Post Offices  
Cuddapah Division  
Cuddapah

: Respondents

Counsel for the applicant

: D.L. Pandu  
Advocate

Counsel for the respondents

: K. Ramulu  
CGSC

Coram

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

*Q*  
*ad*  
*re*

## Order

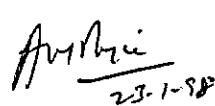
Oral order per Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Heard Mr. D.L. Pandu for the applicant and Ms. Shyama Sundari for Mr. K. Ramulu for the respondents.

1. The applicant herein has worked for a considerable length of time as contingent employee. On abolition of the post of part-time Nigh Watchman in November, 1994, he was provided with alternative post of EDMC. The grievance of the applicant in this OA is two-fold:
  - i) Non-payment of ex-gratia on account of service rendered by him; and
  - ii) Non-payment of his allowances as EDMC for the period he worked in the Perlakunta ED Branch Post Office.
2. It has been explained by Respondent-2 that no provision exists for payment of ex-gratia gratuity to the contingent employees (part-time). His request is, therefore, untenable and cannot be granted.
3. As regards payment of allowances, Respondent-1 is directed to examine the claim and ascertain whether he has been paid for the period in question. If it is found that he has not been so paid, the due amount should arranged to be disbursed to him within (60) sixty days from the receipt of the copy of this order.
4. Thus the OA is disposed of.

  
(H. Rajendra Prasad)  
Member(Admn.)

Dated : 20 January 98  
Dictated in Open Court

  
Amriti  
23-1-98  
Jn/01

O.A.1694/97.

To

1. The Secretary, Union of India,  
Dept. of Posts, New Delhi.
2. The Supdt. of Post Offices,  
Cuddapah Division, Cuddapah.
3. One copy to Mr. D.L. Pandu, Advocate, CAT.Hyd.
4. One copy to Mr. K. Ramulu, Addl. OGSC. CAT.Hyd.
5. One copy to HHRP.M.(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm.

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I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 20 - 1 - 1998

ORDER/JUDGMENT:

M.A./K.A./C.A.No.

in  
O.A.No. 1694/97

T.A.No.

(W.P

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

